

(c) if so, the steps being taken to consider the welfare of the workers?

THE MINISTER OF LABOUR (DR. SATYA NARAYAN JATIYA): (a) According to 1991 Census, 20839 women workers (including marginal workers) are engaged in the processing, canning and preserving of fish, crustacea and similar foods.

(b) and (c) The Contract Labour (Regulation and Abolition) Act, 1970 and the Rules framed thereunder provide for various welfare and health measures for such workers. Cases of violation of the provisions of above Act and Rules are dealt with suitably by the appropriate Governments.

Additionally, the Marine Products Export Development Authority also assist the seafood processors to upgrade their facilities to achieve equivalency with the European and US standards, by which the workers get better facilities in the processing plants.

#### **Rehabilitation of Child Labour**

2407. SHRI SANATAN BISI: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the State Governments are not submitting/furnishing the status reports on the Project meant for rehabilitation of child labour;

(b) whether monitoring is being conducted by the Ministry;

(c) whether Government have reminded any allegations regarding non-implementation of the programmes in Sambhalpur District, Orissa; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYA NARAYAN JATIYA): (a) and (b) The child labour projects have been furnishing progress reports periodically, for the purpose of monitoring of the project activities. Apart from this, periodical reviews by the Central and State Government are being carried out to

assess the progress in the rehabilitation programme.

(c) and (d) Some shortcomings like reported delay in the payment of stipend and lack of provision of mid day meal in the schools run under National Child Labour Project, Sambalpur, Orissa have been brought to the notice of Government. The State Government of Orissa has already been addressed on this regard.

#### **Proposal to amend the Labour Laws**

2408. SHRI P. PRABHAKAR REDDY: Will the Minister of LABOUR be pleased to state:

(a) whether Government have any proposal to amend various labour laws in the country;

(b) if so, the details thereof;

(c) whether the views of the State Governments concerned, Ministries of the Central Government and specialised institutes and organisations will be taken in the matter;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYA NARAYAN JATIYA): (a) to (e) Review and updation of Labour Laws is a continuous process and amendments/fresh legislation are made depending on the result of the review. A number of labour laws have been enacted from time to time to address various aspects of labour encompassing a vast span of subjects which include Freedom of Association and Trade Unions Rights, Conditions of work, Minimum Wages, Social Security, Labour relations, migrant workers, employment of children etc.

There is always a need to review comprehensively the labour laws so as to ensure consistency of labour laws with the general changes taking place in the economic and social policies and also to provide for greater welfare of the workers. The views of related Ministries and other concerned are considered before

effecting any major changes in the labour laws.

**Annual statement of GPF Accounts**

2409. SHRI KHAN GHUFRAN ZAHIDI: Will the Minister of LABOUR be pleased to state:

(a) whether it is mandatory under the GPF Act and the rules made thereunder to supply annual statements of GPF to all its contributors?

(b) whether it is a fact that teachers in MCD schools are not provided annual statements of GPF accounts for the last several years and the reasons therefor;

(c) whether Government propose to issue fresh directive to all organisations and institutions covered under this Act to supply regularly annual statement of GPF to all its contributors; and

(d) by when the teachers of MCD schools are likely to get updated statement of GPF Accounts?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) There is no Act by the name of "GPF Act". There are rules called the GPF (CS) Rules, 1960 which require issue of annual statement of accounts to all contributors to the GPF. The teachers of MCD schools have been provided GPF account statements upto 1995-96. The statements for 1996-97 are already being issued. In order to issue upto date statements to the contributors, the MCD has planned records/data computerisation in this regard.

**Workers of unorganised and small scale industries in the country**

2410. SHRI PARAG CHALIHA: Will the Minister of LABOUR be pleased to state:

(a) the number of workers/employees in unrecognised/unorganised sector and small scale industries and various offices in the country, State/Union Territory-wise;

(b) the number of those who have received formal appointment letters from the employers;

(c) whether Government are aware that most of the employees are deprived of formal appointment letters and are victims of various injustices; and

(d) if so, the steps taken/contemplated by Government to monitor the system?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) As per the survey carried out by the National Sample Survey Organisation in the year 1993-94, total employment considering both organised & unorganised sector in the country was of the order of 335 million. Out of the 335 million, around 27.4 million was in the organised sector (all public sector establishments and non-agricultural establishments in the private sector employing 10 or more workers) and the balance of about 308 million was in unorganised sector. These figures include around 14 million workers in the small scale industries. The State-wise work participation rate (percentage of population employed) as observed during 1993-94 survey is given in the statement (See below).

(b) the data on this aspect is not maintained.

(c) and (d) There are various provisions in the existing laws to ameliorate the working conditions of the workers.

**Statement**

*State-wise work participation rate (percentage of population employed) as per usual principal status*

Sl. No.	State/UT	Rural	Urban
1	2	3	4
1.	Andhra Pradesh	54.1	35.5
2.	Arunachal Pradesh	45.2	32.4
3.	Assam	30.8	31.0
4.	Bihar	32.6	26.1
5.	Goa	36.5	34.0
6.	Gujarat	41.5	32.3